

**MAHARASHTRA NATIONAL LAW
UNIVERSITY MUMBAI**

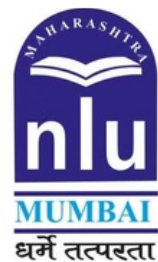
Through its
Centre for Mediation and Research
Offers
**Master of Arts in Mediation &
Conflict Resolution for Executives**
Batch 2026–28

***(With Exit Option After One year with a Post Graduate
Diploma in Mediation and Conflict Resolution)***

*Empowering professionals with advanced mediation and
conflict resolution skills.*

BROCHURE

About Maharashtra National Law University Mumbai



Maharashtra National Law University (MNLU), Mumbai, established in 2014, is one of India's premier national law universities. It offers graduate, postgraduate and research degrees while remaining committed to academic excellence and social transformation.

Vision & Mission

The University seeks to disseminate advanced legal knowledge and skills for advocacy, legal services, and law reforms, empowering students to drive social transformation.

Governance & Excellence

Distinguished judges, senior advocates, academicians, and bureaucrats guide the university, supported by a faculty of leading scholars and practitioners committed to excellence.

2014

Founded under
Maharashtra Act

2015

Began legal education

10+

Diverse degrees offered

Distinguished Leadership Guiding Excellence



Hon'ble Justice Alok Aradhe

Judge, Supreme Court of India & Chancellor,
MNLU Mumbai



Hon'ble Justice Ravindra V. Ghuge

Chief Justice of Bombay High Court & Pro-
Chancellor, MNLU Mumbai



Prof. (Dr.) Dilip Ukey

Hon'ble Vice-Chancellor, MNLU Mumbai



Prof. (Dr.) Prakash Chaudhary

Registrar, MNLU Mumbai

Introduction and Rationale

Disputes are an inevitable part of professional and personal interactions. Due to increasing delays, costs, and adversarial outcomes in litigation, Alternative Dispute Resolution (ADR) mechanisms—particularly mediation—have become the preferred approach globally for resolving conflicts efficiently and harmoniously.

India's strong policy push for ADR, including the landmark Mediation Act 2023 and international commitments, highlights the urgent need for trained professionals. The legal and corporate landscape demands practitioners with doctrinal knowledge, practical competence, and emotional intelligence.

The M.A. in Mediation & Conflict Resolution for Executives is a two-year, practice-oriented programme equipping working professionals with skills to effectively function as mediators, negotiators, conflict resolution specialists, ADR counsel, policy professionals, and academics. In keeping with the National Education Policy (NEP), this programme provides an exit option. Participants who choose to exit the programme upon successful completion of one year (40 credits) shall be awarded a Post Graduate Diploma in Mediation and Conflict Resolution.

Programme at a Glance

- Duration: 2 Years (4 Semesters)
- Batch: 2026–28
- Mode: Hybrid (Online + Offline)
- Seats: 30 (Limited)
- Medium: English
- With Exit Option Available after 1 year with PG Diploma in Mediation and Conflict Resolution

Programme Objectives and Outcomes

Comprehensive Knowledge

Identify types of conflict with a deep understanding of mediation, negotiation, and conflict resolution as part of contemporary legal and professional frameworks.

Practical Skills Development

Hands-on proficiency through simulations, role plays, and real-world mediation case studies.

Interdisciplinary Approaches

Comparative and indigenous approaches to conflict resolution, fostering cultural sensitivity and global awareness.

Emotional Intelligence

Sensitise learners to emotional, psychological, and ethical dimensions of disputes for professional excellence.

Upon Completion, Learners Will:



Apply laws governing mediation and ADR



Apply culturally responsive strategies to disputes



Analyze disputes using comparative frameworks



Conduct mediation and negotiation effectively



Draft mediation agreements and settlements



Manage emotions, bias, and behavioral dynamics



Produce high-quality ADR research

Teaching Methodology



Interactive Lectures

Engaging sessions combining theory with practical insights from industry experts and senior mediators.



Group Discussions & Presentations

Collaborative learning via peer interaction and knowledge sharing on mediation issues.



Case Studies and Simulations

Analysis of landmark mediation cases and realistic dispute simulations bridging theory and practice.



Guided Research Supervision

One-on-one mentorship for dissertation development, ensuring rigorous academic standards.



Role Plays and Practical Exercises

Hands-on mediation simulations to build confidence, procedural competence, and emotional intelligence.

Assessment and Evaluation

Assessment Components

Continuous Assessment
End-Term Examination
Practical Assessment
Dissertation Evaluation
Separate Passing

Evaluation Breakdown

50
Internal Assessment marks per paper
50
End-Term Assessment marks per paper

Passing Requirements

Aggregate Min. 50/100 per paper	Internal Min. 25/50	End-Term Min. 25/50
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Programme Structure (Tentative)

Semester I: Foundation

1. Fundamentals of Mediation
2. Conflict and Conflict Resolution
3. Referral/Court Annexed Mediation
4. Academic Writing in Humanities and Social Sciences
5. Research Report I

Semester II: Advanced Theory

1. Comparative Conflict Resolution Process
2. Emerging Areas of Mediation, Conflict Resolution and Law
3. Stages of Mediation
4. Communication Sciences
5. Research Report II

Semester III: Specialized Skills

1. Neuro-Psychological Analysis of Conflict
2. Restorative Justice
3. Diplomatic Bargaining
4. Conflict Resolution through Religious Lens
5. Research Report III

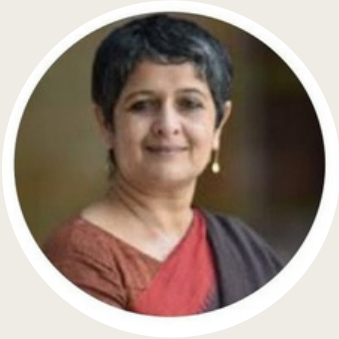
Semester IV: Integration & Research

1. Online Mediation and Artificial Intelligence
2. Specific Negotiations
3. Ethical Mediation
4. Research Report IV
5. Dissertation (Research project demonstrating mastery)

Academic Note: The subjects prescribed for each semester are compulsory and constitute the approved curriculum for the programme. Each prescribed subject carries 4 credits. No elective or optional subjects are offered. **The course curriculum is subject to revision by the University in accordance with academic or administrative requirements.** This programme is not equivalent to an LL.M. degree and does not confer eligibility for the National Entrance Test (NET) or admission to a Ph.D. programme.

Meet Our Faculty

Our distinguished faculty brings decades of combined experience in mediation, arbitration, legal practice, and academic excellence. Each instructor is a recognised expert committed to transforming your understanding of conflict resolution.



Adv. Chitra Narayan

Advocate, Mediator, Author and Founder Trustee
of Foundation for Comprehensive
Dispute Resolution



Dr. Dhruti Kapadia

Mediator, Arbitrator, Solicitor & AOR at
Supreme Court of India



Ms. Gandha Sahu

Advocate, Mediator & Trainer



Dr. Gitanjali Prabhu Shetty

Advocate, Mediator & Arbitrator at
Bombay High Court



Dr. Kalindi Kokal

Research Scholar on Law and Society



Prof. Kishu Daswani

Professor at Government Law College,
Mumbai



Adv. Prathamesh D. Popat

Mediator & Senior Trainer at MCPC



Ms. Rukmini Iyer

Founder-Director of Exult! Solutions



Dr. Shamim Modi

Professor of Law at Tata Institute
of Social Sciences, Mumbai

Meet Our Faculty



Dr. Arlene Manoharan

Co-head, Restorative Practice at Enfold India



Dr. Pascal Comvalius

IMI-Certified Mediator



CS Rahul Sahastrabuddhe

Past Chairman of Western India Regional Council
of Institute of Company Secretaries of India



Ms. Swagata Raha

Director, Research and Co-Director, Restorative
Practices at Enfold India - Creating Safe Spaces



Dr. Ganesh Rao

Author, Director
Academics &
Accreditation Committee



Ms. Neha Chaturvedi

Agentic Lead - Legal, Responsible AI and
Governance, Empanelled Mediator



Ms. Vaibhavi Khuthia

Senior Manager (Mediation)
at Presolv360



**Hon'ble Justice Tejas
Karia**

Judge, Delhi High Court



Ms. Ramanusha Poopalaratnam

Certified Trainer
Center for Non-violent Communication

Meet Our Faculty



Adv. Sandhya Sondhi

SVS Legal, Advocate & Mediator



Adv. A.J. Jawad

Registrar,
International Arbitration and
Mediation Centre (IAMC) in
Hyderabad.



Ms. Reena Ginwala

Center for Nonviolent
Communication

Faculty Disclaimer:

The faculty mentioned above have taught in past mediation batches offered by the Centre for Mediation and Research. Their inclusion is based solely on prior association. We do not assure their involvement in this programme. Faculty selection will be made solely on the basis of their availability. No requests for specific faculty will be entertained.

Eligibility and Application Process

Who Should Apply?



Legal Professionals
Advocates, corporate counsel, and legal consultants



Business Executives
Managers and executives involved in negotiation and dispute management



Public Officials
Government officers and policy professionals



Academicians
Scholars and educators deepening ADR expertise

Eligibility Criteria

- **Academic Qualification:** Graduation in any discipline from a recognised university.
- **Professional Experience:** Professionals, mediators, managers, and public officials are encouraged to apply.
- **Age Requirement:** No age bar — lifelong learners are welcome.

Candidates appearing in their final year of graduation are also eligible to apply.

Programme Details — Batch 2026-28

Programme Duration

- 2 Academic Years (4 Semesters)
- For PG Diploma, 1 Academic Year (2 semesters)
- Max Duration: 5 years (Not applicable to PG Diploma)

Programme Capacity

- Seats: 30 (matrix as per Government of Maharashtra Rules)
- Medium: English

Mode of Delivery

- Online: Delivered primarily through virtual platforms
- Offline: Mandatory contact classes at MNLU Mumbai
- Schedule: Weekends and public holidays
- Weekday classes (after 5:00 PM) may be scheduled to accommodate faculty requests and compensate for cancelled classes

Fee Structure

- Course Fee: ₹1,20,000 (4 instalments of ₹30,000)
- Admission Fee: ₹10,000 (non-refundable, included in 1st instalment)
- PG Diploma Fee: ₹60,000 with an additional fee of ₹10,000 to claim exit option with the Diploma.



Attendance: Min. 70% online | Min. 70% offline. Cameras must be on during online sessions.

Fee Structure (Two-Year Programme)

Particulars	Amount
Programme Fee	₹1,20,000
1st Instalment (incl. Admission Fee ₹10,000)	₹30,000
2nd Instalment	₹30,000
3rd Instalment	₹30,000
4th Instalment	₹30,000
Repeat/Supplementary Exam Fee	As per MA Mediation Regulations
Convocation Fees	As per MA Mediation Regulations

⚠ Fee Refund Policy: Admission fee of ₹10,000 is non-refundable.
₹20,000 is refundable only if the candidate withdraws within 7 days of payment. Non-refundable thereafter.

Limited Seats: 30 | Last Date to Apply: September 10, 2026
University reserves the Right to Increase Seats Offered

Fee Structure (One-Year PG Diploma in Mediation and Conflict Resolution)

Particulars	Amount
Diploma Course Fee	₹60,000
1st Instalment (incl. Admission Fee ₹10,000)	₹30,000
2nd Instalment	₹30,000
Fees Payable for Claiming EXIT Option (Additional)	₹10,000
Total Amount Payable for Diploma	₹70,000
Repeat/Supplementary Exam Fee	As per MA Mediation Regulations
Convocation Fees	As per MA Mediation Regulations

 **Refund Policy:** Admission fee of ₹10,000 is non-refundable. ₹20,000 is refundable if candidate withdraws within 7 days of payment. Non-refundable thereafter.

Limited Seats: 30 | Last Date to Apply: September 10, 2026
University reserves the Right to Increase Seats Offered

How to Apply

Complete Application Form

Fill the online registration form given below
Upload UG degree, marks sheet, resume/CV, and passport-size photo.

Application Review

Admissions Committee reviews applications. Eligible candidates receive an offer via email.

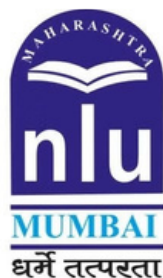
Fee Payment

Pay course fees via the provided payment link or bank transfer and submit proof for enrolment confirmation.

Important: Retain payment details and the transaction ID until course completion.

Application Link:

<https://forms.gle/KtT1dT2ATXY2Er8X8>



Contact Information

Maharashtra National Law
University Mumbai
**Internal Quality Assurance Cell,
MNLU Mumbai**

4th Floor, CETTM-MTNL Building
Technology Street, Hiranandani Gardens
Powai, Mumbai, Maharashtra 400076

Reach us at:

Programme Email:
mamediation26@mnlumumbai.edu.in

Contact Number: +91 7020667287
: +91 8454008836

University Website:
<https://mnlumumbai.edu.in>

Programme Coordinators

Dr. Upamanyu Sengupta
Deputy Director, Centre for
Mediation and Research
upamanyu@mnlumumbai.edu.in

Dr. Abhijit Anil More
Assistant Professor (Law) &
Faculty Coordinator
+91 7020667287

Ms. Anindita C Bhaumik
Research Assistant for Centre for
Mediation and Research
+91 8454008836

Ms. Divya Bhosale
Administrative Support Staff
for Centre for Mediation and
Research
+91 7021227496

Mr. Atharva Angale
Student Coordinator
+91 82378 44444

This Programme is offered under the academic quality framework of the **Internal Quality Assurance Cell (IQAC), Maharashtra National Law University Mumbai.**